IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
IA/656/ND/2023 in IB/571/PB/2021

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Limited (acting in its capacity as trustee of Hotel II may,2022 Trust)	...	Applicant
Versus		
Asian Hotels (West) Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 01.02.2023

Coram:
MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Krishnendu Dutta, Sr. Adv. Mr. Abhijeet Sinha, Adv. Mr. Rahul Gupta, Mr. Ritesh Sharma, Advs. Mr. Siddharth Aggarwal, Mr. Harmanbir Singh, Advocates (Mr. Sandeep Gupta)
For Respondent No. 1	: Ms. Pooja Mahajan, Mr. Savar Mahajan, Ms. Shreya Mahalwar, Advocates
For Respondent No. 2	: Mr. Karan Bharihore, Mr. Siddharth Garg, Mr. Himanshu Chaubey, Advs.

ORDER

Learned Counsel for the Resolution Professional has argued the matter. Learned Counsel for the CoC has commenced the arguments. Arguments are part heard.

For continuation of the arguments, let matter be posted to **02.02.2023**.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)

Mukesh